THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER/

Written Answers

सिचाई और विद्युत मंत्रालय में

# उपमंत्री (SHRI BAIJNATH KUREEL) :

The State Government have (a) to (c) intimated that they have accepted it as a matter of policy to resettle the project affected persons by grant of alternative lands for cultivation, plots in villages, or establish new villages, provision loans for housing, provision for civic amenities and free transport of household and many other facilities. materials Each affected land owner is given alternative lands in the benefitted zone for cultivation. Where Government waste lands and forest lands in the benefitted zone are not available in sufficient quantities, lands from fitted zones are acquired and allotted to the affected persons. The work of resettlement is taken up simultaneously settlement is taken up simultaneously with the construction of the project and efforts are made to complete resettlement work before the water is stored in the lake. State Government have indicated that there has been no departure from the general policy in regard to the Kukdi project and that it is not a fact that no effort was made for the resettlement of the project affected persons before its inauguration.

Repeated discussions and consultations were held with the persons likely to be affected and their leaders. A survey of lands likely to be available in the benefitted zone for resettlement purpose has been, carried out and a preliminary report has been prepared. Those persons immediately affected due to the acquisition of land for the colony and seat of the dam were offered alternative lands even before the inauguration. The State Government have reported that other persons will be offered lands for resettlement before they are displaced.

# TLAN FOR PROTECTION FROM FLOODS AND CYCLONES

983. DR. B. N. ANTANI: Will the Minister of IRRIGATION AND POWER

/सिचाई और विद्यत मंत्री pleased o state:

(a) whether Government have prepared any comprehensive plan to provide substantial protection from floods, cyclones, sea-erosions and waterlogging;

(b) if so, what are the details and the financial outlay thereof?

to Questions

THE DEPUTY MINISTER IN THE INISTRY OF IRRIGATION AND MINISTRY POWER/

सिचाई और विद्यत मंत्रालय में उपमंत्री (SHRI BAIJNATH KUREEL): (a) and (b) A statement is attached.

#### **STATEMENT**

(a) and (b) Comprehensive plans to provide protection against floods ond drainage congestion are yet to be finalised by the State Governments, who are responsible for the preparation of such plans. The position was reviewed at the Fifteenth meeting of the Central Flood Control Board held in November, 1970. The Board recommended that the States should prepare comprehensive plans of flood control within two years, so that details of priority works would be available at the time of formulation of Fifth Plan. Accordingly, the State Governments have been requested to finalise their plans by the end of 1972.

Sea-erosion, which takes place mainly along the Kerala coast, cannot be predicted in advance and as such, preparation of comprehensive plan is not feasible. Protective measures are, therefore, planned and implemented in the areas actually affected.

The water-logging problem is mainly in the States of Haryana, Punjab and Rajasthan. The comprehensive plans for anti-water-logging measures are yet to be prepared by the States of Haryana and Punjab, based on the experience of seven pilot anti-water-logging schemes taken up by the erstwhile Punjab State. The Rajasthan Government have prepared a plan for tackling the problem of water-logging in the Chambal Project area at an estimated cost of Rs. 9.5 crores.

Cyclone Distress Mitigation The Committee appointed by the Government of India in December, 1969, after the severe cyclones in Andhra Pradesh, have submitted their report in May, 1971. The Committee have included in their report model cyclone plan containing suggestions for planning and organising measures to mitigate human sufferings and loss of property due to cyclones and resultant floods. The report has been forwarded to the Andhra Pradesh Government and also to the

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Governments of West Bengal, Orissa, Tamil Nadu, Mysore, Maharashtra and Gujarat which have coastal areas prone to cyclones. The details of the Cyclone Distress Mitigation plans and their financial aspects have to be worked out by the State Governments after examination of the report of the Committee.

#### RAW MATERIALS BANK FOR ENGINEERING INDUSTRY

984. SHRI M. K. MOHTA: Will the Minister of INDUSTRIAL DEVE LOPMENT/ Metion from the be pleased to state:

whether it is a fact that sometime back Mr. Angus Hone, U. N. Consultant on Ecport Marketing had advised setting up of a raw materials I bank for engineering industry to help I the industry in its export effort; and

if so, the details thereof and whether Government have taken any decision in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT WVhh (SHRI S'DDHESHWAR PRASAD): (a) No suggestion has been received from Mr. Angus Hone regarding the setting up of any Raw Material Bank.

(b) Does not arise.

## EMPLOYMENT OPPORTUNITIES FOR FRESH GRADUATES

- 985. DR. B. N ANTANI: Will the Minister of INDUSTRIAL DEVELOP MENT/अधिगिक विकास मंत्रा be pleased
- (a) whether it is a fact that Gov nment have formulated certain ernment have certain for providing employment opportunities to fresh graduates; and
  - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT/ (SHRI SIDDHESHWAR 3\*TO?fi PRASAD): (a) and (b) Yes. Sir. A scheme for the t raining of assistance to Engineer Entrepreneurs who are engineer graduates or diploma holders has been formulated and is being implemented at various institutions selected for the purpose. Copies of the scheme are available in the Parliament Library.

#### TAKE-OVER OF CLIVE WORKS FACTORY

986. SHRI SUNDAR MANI PATEL: Will the Minister of INDUS TRIAL DEVELOPMENT/ विकास मंत्री be pleased to state :

- (a) what are the terms and condi tions on which Government have taken over the management of the Clive Works Factory of Messrs Braithwaite and Company; and
- (b) what were the main features of the recommendations made by the in quiry committee which was appointed by Government to go into the working of the said company?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-I LOPMENT/ MELLING GOOD HESHWAR PRASAD): (a) The management of M/s. Braithwaite & Co. (India) Ltd. Calcutta was taken over by the Government in exercise of powers conferred by Section 18-A of Industries (Dev. & Regulation) Act, 1951.

(b) The main features of the recommendations of the inquiry committee are (i) efficient management should be ensured; (ii) adequate supply of funds be arranged i.e. a credit limit of Rs. 200 lakhs; (iii) adequate supply ot steel at economic prices should be provided; (IV) adequate orders should be provided by Railways and Public Sector Undertakings to keep the Company's built-in capacity fully engaged and (v) a 3 year truce with the labour should be arrived at so that no financial demands on account of wage escalations should be made during the period.

## MANUFACTURE OF SCOOTERS IN PUBLIC SECTOR

# 987. SHRI R. P. KHAITAN: SHRI CHtTTA BASU:

Will the Minister of INDUSTRIAL DEVELOPMENT/औद्योगिक विकास मंत्री be pleased to refer to the reply to Starred Question No. 156 given in the Rajya Sabha on the 5th April, 1971 and state:

(a) whether Government have taken any decision to enter into collaboration with any foreign company regarding the manufactures of scooters in public sector